of Maharashtra has intimated that solitary confinement and anda cell (*i.e.* high security cell) are different. The Government of Maharashtra has also intimated that no prisoner has been kept in solitary confinement for nine years.

(c) Question does not arise.

Establishment of more IRBs in Karnataka

2601. DR. PRABHAKAR KORE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has received any proposal from the State Government of Karnataka for the establishment of more India Reserve Battalions (IRBs) due to insufficient strength of Karnataka Special Reserve Police (KSRP) in the State to maintain law and order;
- (b) if so, the present number of battalions in the State and the number of new battalions proposed to be established; and
 - (c) the details thereof and the status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) Two India Reserve Battalions have already been sanctioned to Karnataka. Government of Karnataka has requested for 2 new India Reserve Battalions.

The India Reserve Battalions are sanctioned to the States based on the internal security scenario and threat perception. Government of India is getting an Impact Assessment Study done on the India Reserve Battalions Scheme. Sanction of new India Reserve Battalion is dependent on the outcome of the Study.

A.P. Reorganisation Act

2602. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that former NITI Aayog Deputy Chairman, Panagaria, submitted a Report on implementation of assurances given in the A.P. Reorganisation Act: